

MINISTRY OF FINANCE  
(Department of Revenue)  
(CENTRAL ECONOMIC INTELLIGENCE BUREAU)  
(COFEPOSA UNIT)

**ORDER**

New Delhi, the 03<sup>rd</sup> May, 2018

**S.O. 1809(E).**- Whereas the Joint Secretary to the Government of India, Specially empowered under sub-section (1) of Section 3 of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (52 of 1974) issued order PD-12002/01/2018-COFEPOSA, dated 21.02.2018 under the said sub-section directing that Shri Mohammad Asif, S/o. Shri Sajjad Baksh R/o H. No. 33, Qidwai Nagar Sidhpura, Kasganj – 207123, Uttar Pradesh, be detained and kept in custody in the Central Jail, Tihar, New Delhi with a view to preventing him from engaging in transporting, concealing and keeping the smuggled goods in future.

2. Whereas the Central Government has reasons to believe that the aforesaid person has absconded or has been concealing himself so that the cannot be executed.

3. Now, therefore, in exercise of the powers conferred by Clause (b) of sub-section (1) of Section 7 of the said Act, the Central Government hereby directs the aforesaid person to appear before the Director General of Police, Lucknow, Uttar Pradesh, within 7 days of the publication of this order in the Official Gazette.

[F.No. PD-12002/01/2018-COFEPOSA]

Mahesh Kumar Rustogi, Addl, Director General.